(c) the reasons for overlooking these objections by the Revenue Intelligence stating the objective anticipated to be achieved by the Government by relaxing the gold import limit by the NRIs?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.P. VEERENDRA KUMAR): (a) The Government have increased the quantity of gold imported by NRIs from 5 kgs. to • 10 kgs. in pursuance to the Government's of liberalisation. Government's' policies in this regard has also been supported by the demands of various Members of Parliament in Lok Sabha on 20.12.96 during the discussions on Slarred Question No. 423. The Directorate of Revenue Intelligence have rior" raised any objection in respect of the above policy.

(b) and (c) In view of the reply to 'a' above, the question docs not arise.

Cases Referred to Central Board for Bank Frauds

1718. SHRI KRISHNA KUMAR BIRLA: Will the Minister of FINANCE be pleased to refer to the answer to Unstarred Question 327 given in the Rajya Sabha on 25th Februry, 1997 and state the number of the bunk fraud cases which presently stand referred to the Central Board for Bank Frauds stating the -^mount involved therein?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.P, VEERENDRA KUMAR): Reserve Bank of India (RBI) have reported that si on 4.3,1997 no fraud ease has been referred to the Advisory Board on Bank Frauds constituted by RBI on 17.2.1997,

Criteria for Loans to farmers Under Special Loan Account of NABARD

1719. SHRI SANJAY DALMIA: Will the Minister of FINANCE be -pleased to state:

- (a) the criteria adopted for the sanction of loans to fanners under special Loan Account being operated by the National Bank for Agricultural and Rural Development; and
- (b) the number of farmers granted loans under this scheme in the country, State-wise with special reference to Maharashtra and Andhra Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.P. VEERENDRA KUMAR): (a) in Order to enable the command Area Development Authority (CADA)/Land Development corporations (LDCs) to take up on-farm development works on the holdings in the command areas of farmers ineligible to get institutional loans, National Bank for Agriculture and Rural Development (NABARD) constitutes a Special Loan Account (SLA). Funds to the extent of the estimated expenditure in respect of such ineligible farmers are earmarked for the SLA and are contributed to the extent of 37.5% each by the concerned State Governments and central Government as special deposits and the balance 25% by NABARD out of its own resources.

The SLA is used to provide medium and long term loans by way of refinance assistance to financing institutions for providing loans to CADA/LDC to meet the expenditure on on-farm development work on the holdings of farmers ineligible to get loan from institutional sources, The present rate of interest of loans from SLA is 9% p.a. Further the concerned State Governments are required to give irrevocable gurantee to the financing banks as to the repayment of loans given by the bank to the CADA/LDC.

(b) The. number of farmers who have been benefitted under Special Loan Account Scheme in Maharashtra, as